

MADHYA PRADESH STATE JUDICIAL ACADEMY, HIGH COURT OF M.P., JABALPUR
First Refresher Course for the Civil Judges Class II from 2018 Batch through Online and other modes of telecommunication
Dated: 15.12.2020 to 18.12.2020 (Group 2)

(Revised)

DATE/ DAY	SESSION – I 10:30 am to 12:00 pm	SESSION – II 12:15 pm to 2:00 pm	SESSION – III 2:45 pm to 3:45 pm	SESSION – IV 4:00 pm to 5:00 pm
15.12.2020 (Tuesday)	Inauguration of the Course & Introduction of participants, feedback from the participants, identifying issues and challenges faced by the participants judges By: Director, MPSJA	Interactive discussion on – Key issues relating to Temporary Injunction By: Shri Yashpal Singh, Dy. Director, MPSJA	Interactive discussion on – Key issues relating to remand and bail (Contd.) By: Shri Dharendra Singh, Faculty Senior, MPSJA & Shri Jayant Sharma, Faculty Junior, MPSJA	Interactive discussion on – Key issues relating to remand and bail By: Shri Dharendra Singh, Faculty Senior, MPSJA & Shri Jayant Sharma, Faculty Junior, MPSJA
16.12.2020 (Wednesday)	Interactive discussion on – Key issues relating to Recording of Evidence and adjournment in criminal cases By: Shri T. S. Ajmani, O.S.D.-I, MPSJA	Interactive discussion on – Key issues relating to Court Fees and Suits Valuation By: Shri Jayant Sharma, Faculty Junior, MPSJA	Interactive discussion based on queries sent by participants (Civil Law) (Contd.) By: Director, MPSJA	Interactive discussion based on queries sent by participants (Civil Law) By: Director, MPSJA
17.12.2020 (Thursday)	Interactive discussion on – Key issues relating to offences under Special Acts - Arms Act, Excise Act, Govansh Vadh Pratishedh Adhinyam etc. By: Shri Yashpal Singh, Dy. Director, MPSJA	Interactive discussion on – Key issues relating to Recording of Evidence & dealing with objections and adjournment in civil cases By: Shri Jayant Sharma, Faculty Junior, MPSJA	Interactive discussion based on queries sent by participants (Criminal Law) (Contd.) By: Director, MPSJA	Interactive discussion based on queries sent by participants (Criminal Law) By: Director, MPSJA
18.12.2020 (Friday)	Interactive discussion on – Judgment writing in civil & criminal side based on judgment sent by participants By: Shri T. S. Ajmani, O.S.D.-I, MPSJA	Interactive discussion on – Key issues relating to Execution Proceedings under Order 21 CPC By: Shri Dharendra Singh, Faculty Senior, MPSJA	Key issues relating to Court Management, Board Management and Case Management By: Director, MPSJA	Valedictory Session

- NOTE:-**
- (i) This schedule is subject to the change under exigencies, if any.
 - (ii) It is advisable to observe instructions/directions regarding this training course issued by MPSJA from time to time.
 - (iii) All correspondence shall be made through email and/or other modes of telecommunication.

DIRECTOR